

DIVISION BENCH
COURT - II

P-104

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/52(KB)2023
IA(I.B.C)/21(KB)2024, IA(I.B.C)/2087(KB)2023,
IA(I.B.C)/1571(KB)2023, IA(I.B.C)/1576(KB)2023,
IA(IBC)(LIQ.)/8(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MARCH 2024, 10:30 A.M

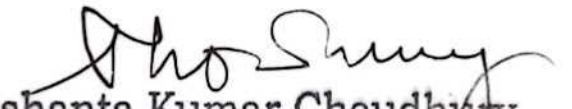
IN THE MATTER OF	SURYA INTERNATIONAL VS SALASAR EXIM LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Kaushik Dey, Adv.] For Applicant in IA(I.B.C)/2087(KB)2023
Mr. Tapan Bhanja, Adv.]

Mr. Jai Narayan Gupta, CA] For Resolution Professional

ORDER


Sushanta Kumar Choudhury
Insolvency Professional
IBBI/IPA-003/IP-N00292/2020-2021/13238

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/2087(KB)2023**
 - a. None appears for the Operational Creditor in this matter.
 - b. A Senior Intelligence Officer, Directorate General of Goods and Service Tax Intelligence, Guwahati Zonal Unit has come up with this I.A. to seek lifting of the moratorium, since it is alleged that the Operational Creditor is in collusion with the Corporate Debtor, he preferred this application to seek undue benefit of the moratorium and the proceedings/investigation is going on against him.
 - c. Therefore, let a copy of the notice along with a copy of the petition be served by the Applicant upon the Operational Creditor by exploring on the three modes, Dasti service, Speed Post as well as email and affidavit of service to

that effect be filed on the next date, since Operational Creditor has never entered appearance through any Counsel or any representative in the matter.

- d. Last chance is given to the Operational Creditor to enter appearance in this matter failing which, on the next date, an appropriate order would be passed in the **C.P. (IB)/52(KB)2023** itself.
- e. List this matter on **18.04.2024**.

3. **IA(I.B.C)/1571(KB)2023**

- a. None appears.
- b. List this matter on **18.04.2024**.

4. **IA(IBC)(LIQ.)/8(KB)2024**

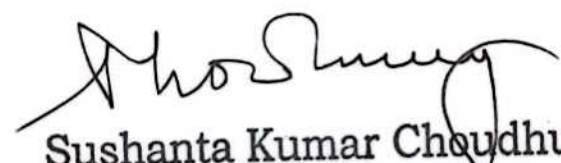
- a. Let this I.A. stand over till the next of hearing i.e. **18.04.2024**.

5. **IA(I.B.C)/21(KB)2024**

- a. This I.A. has been filed by the seeking extension of CIRP upto 06.04.2024 which has expired on 07.01.2024.
- b. Pray er for extension is allowed till the next date of hearing i.e. **18.04.2024**.
- c. The **IA(I.B.C)/21(KB)2024** is accordingly **allowed and disposed of**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)


Sushanta Kumar Choudhury
Insolvency Professional
IBBI/IPA-003/IP-N00292/2020-2021/13238